

INDIAN LUNACY (GUJARAT PROVISION FOR UNIFORM APPLICATION) ACT, 1961

49 of 1961

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An Act to provide for uniformity in the provisions of the Indian Lunacy Act, 1912, in its application to the State of Gujarat and to make consequential provisions. It is hereby enacted in the Twelfth Year of the Republic of India as follows:-

1. Short title :-

This Act may be called the Indian Lunacy (Gujarat Provision for Uniform Application) Act. 1961.

2. Extension of certain enactment amending Act IV of 1912 :-

For the purpose of providing for the uniform application of the Indian Lunacy Act, 1912, throughout the State of Gujarat the amendments made to the Lunacy Act, 1912 . in its application to the Bombay area of the State of Gujarat

(1) by section 2 of the Indian Lunacy. Bombay District Municipal and Bombay Municipal Boroughs (Amendment) Act. 1936(Bom XV of 1936), and

(2) by the Indian Lunacy (Bombay Amendment) Act. 1938 (Bom XV of 1938.

are hereby extended to, and shall by virtue of such extension be in

force in the Sauraslitra and Kutch areas of the State of Gujarat and accordingly the Indian Lunacy Act, 1912 shall on the commencement of tins Act be deemed to have been amended also in its application to those areas of the State.

3. Repeal of Sau. Act XLII of 1953 :-

(1) The Indian Lunacy (Saurashtra Amendment)Act, 1953 (Sau. Act XLII of 1953). is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Act so repealed shall be deemed to have been done or taken under the Indian Lunacy (Bombay Amendment) Act. 1938. as if that Act were in force on the day on which such thing was done or action was taken.